

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 632 of 2020

In the matter of:

Aparna Enterprise Ltd.

....Appellant

Vs.

SJR Prime Corporation Pvt. Ltd.

....Respondent

Present:

Appellant: Mr. Virender Ganda, Senior Advocate with Mr. Vishal Ganda, Mr. Vipul Ganda, Mr. Ayandeb Mitra, Ms. Shelly Khanna, Advocates.

Respondent: Mr. Ajesh Kumar Shankar, Ms. Garima Jain, Ms. Saranya, Advocate.

ORDER

(Through Virtual Mode)

19.01.2021: Heard Mr. Ajesh Kumar Shankar, Advocate representing the Respondent. Hearing concluded. Also heard Mr. Virender Ganda, Senior Advocate representing the Appellant in rejoinder. Hearing concluded. Judgment reserved.

Learned counsel for the parties may file short written submissions, not exceeding three pages, together with compilation of relevant judgments within five days.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

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